

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 40/MP/2022**

Subject : Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003.  
Petitioner : NTPC Limited (NTPC)  
Respondents : Meghalaya Power Distribution Corporation Limited (MPDCL) and Anr.

**Petition No. 47/MP/2022 and IA No.5/IA/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 7 of the Power Purchase Agreement dated 13.7.2007 entered into between the National Thermal Power Corporation and the predecessor in interest of the Petitioners i.e. the Meghalaya State Electricity Board.  
Petitioner : Meghalaya Power Distribution Corporation Limited (MePDCL) and Anr.  
Respondent : NTPC Limited  
Date of Hearing : 14.6.2022  
Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member  
Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Shri Anand K Ganesan, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Jai Dhanani, Advocate, NTPC  
Shri Amit Kumar, Advocate General, MPDCL  
Shri Shaurya Sahay, Advocate, MPDCL

**Record of Proceedings**

Cases were called out for virtual hearing.

2. During the course of hearing, the learned counsel for MePDCL and NTPC made detailed submissions in the matter and reiterated the submissions made in the pleadings. Based on the request of the learned counsel for the parties, the Commission permitted MePDCL and NTPC to file their respective written submissions, if any, within two weeks with copy to the other side.

3. Keeping in view the substantial outstanding dues, the Commission directed MePDCL to make payment 25% of the outstanding principal amount to NTPC within three weeks which shall be subject to the outcome of the present Petitions.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**